

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 588 of 2020

IN THE MATTER OF :

Devesh S. Amin

....Appellant

Vs.

**Kalon Beauty and Healthcare Services
LLP**

...Respondent

Present:

For Appellants:

**Mr. Apurva Vakil and Ms. Anushree
Kapadia , Advocates**

For Respondents:

None

**ORDER
(Virtual Mode)**

14.08.2020 Heard Learned Counsel for the Appellant. Nobody is present on behalf of the Respondent. Though notice is served on 30.07.2020 through Speed Post. However the Appellant Counsel is directed again serve the notice through e-mail to Respondent.

Let the matter be fixed on **4th September, 2020.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. kanthi Narahari]
Member (Technical)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

sr/md